

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 116 of 2013 &
IA No. 185 of 2013**

Dated : 19th August, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

**Maharashtra State Electricity Distribution
Company Ltd. Appellant(s)**

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. Respondent(s)**

**Counsel for the Appellant(s): Ms. Deepa Chavan
Ms. Ramni Taneja
Mr. Umang Jain
Mr. Nirav Shah**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran
Ms. Dipali Seth for R-3
Mr. Buddy A. Ranganadhan for R-1**

ORDER

It is submitted by the learned counsel for the Appellant that all the Respondents have been served.

The reply has been filed by Respondent Nos. 3, 4 & 5.

The learned counsel for the Commission again seeks one week more time to file the reply. Accordingly, he is directed to file the same after serving copy on the other side.

As agreed by the learned counsel for the parties, post the matter for hearing before the ***Bombay Circuit Bench on 30.08.2013***. In the meantime, pleadings be completed.

(Justice Surendra Kumar)
Judicial Member

ts/vt

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson